

(c) Attention is invited to reply to part (d) of Starred Question No. 47 answered on the 5th November, 1952.

MINISTRY OF INFORMATION AND BROADCASTING (STAFF)

144. Shri A. N. Vidyalaankar: Will the Minister of Information and Broadcasting be pleased to state:

(a) the respective numbers of Gazetted and non-gazetted officers, clerks, and Class IV employees in the Ministry of Information and Broadcasting on—

- (i) 15th August, 1947;
- (ii) 31st March, 1950;
- (iii) 31st March, 1951; and
- (iv) 31st March, 1952;

(b) the numbers (separately) of the various categories of Government employees in the Ministry that were temporarily appointed at the first instance, and subsequently (i) made permanent; (ii) retired; and (iii) discharged or retrenched during each of the post-partition years; and

(c) whether any compensation had been paid to those who had been retrenched or compulsorily retired and if so, what?

The Minister of Information and Broadcasting (Dr. Keskar): (a) A statement giving the necessary information is laid on the Table of the House. [See Appendix II, annexure No. 55].

(b) and (c). Information is being collected.

DHOTIES AND SAREES

145. Shri Bansal: Will the Minister of Commerce and Industry be pleased to state:

(a) the production in yards separately of *dhoties* and *sarees* by the mills in India in the years 1948, 1949, 1950 and 1951 and the first half of 1952;

(b) the production of *dhoties* and *sarees* by power looms during the above years; and

(c) the production of *dhoties* and *sarees* by hand-loom during the above years?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) A statement is placed on the Table of the House.

(b) and (c). This information is not available as the Government does not exercise any control over the production and distribution of the cloth

manufactured by powerlooms and handlooms.

STATEMENT

(Figures in million yards)

Year	Dhoties	Sarees
1948	Not available	
1949	644	441
1950	299	337
1951	751	358
1952 (Jan. to June)	391	290

COPRA AND COCONUT OIL

146. Shri N. Sreekantan Nair: Will the Minister of Commerce and Industry be pleased to state:

(a) the import duty on copra and coconut oil in the years 1950-51, 1951-52 and 1952-53; and

(b) the total amount of copra and coconut oil imported into India and their total prices in the years 1950-51, 1951-52, and in the first half of 1952-53?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Two statements are laid on the Table of the House. [See Appendix II, annexure No. 56].

EXPORTS AND IMPORTS UNDER LICENSING SYSTEM

147. Shri Jhunjhunwala: Will the Minister of Commerce and Industry be pleased to state:

(a) what is the total value of commodities (i) imported and (ii) exported, under licence system in the years 1949-50, 1950-51 and 1951-52;

(b) how much of the above (i) import and (ii) export, was through established dealers and how much through new comers (export and import figures to be given separately);

(c) why preference is given to established dealers; and

(d) what is the principle behind it?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Imports and Exports figures are furnished in the publications issued by Government from time to time indicating sea-borne trade etc.,